

Insurance (ESI) Corporation during its 175th meeting of ESI Corporation held on 18.09.2018.

ESI dispensaries in Kerala

1088. SHRI K.K. RAGESH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether final giving operational nod for the sanctioned ESI dispensaries in Kerala is still under consideration;
- (b) if so, the reasons for not giving operational nod for the sanctioned ESI dispensaries;
- (c) the status of giving operational nod for such dispensaries; and
- (d) the details of the dispensaries which are awaiting operational nod?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) As per prevailing procedure, once sanction is granted by Employees' State Insurance Corporation (ESIC) for starting dispensary in any State, concerned State Government is required to operationalise such dispensaries. There is no need for any further operational nod from ESIC.

Draft wage code

1089. SHRI SANJAY RAUT: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the labour Ministry has suggested nine-hour regular working day in its draft wage code as against eight hours now but stayed away from fixing a national minimum wage;
- (b) if so, the details thereof;
- (c) whether Government have made any consultation with all stakeholders of employees regarding nine-hour working regular working day and fixing a national minimum wage; and
- (d) if so, details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) The Labour Code on Wages, 2019 has been passed by Parliament and notified for information on 08-08-2019. The Code on Wages subsumes relevant provision of Minimum Wages Act, 1948; the Payment of Wages Act, 1936; the Payment of Bonus Act, 1965; and the Equal Remuneration Act, 1976. The preliminary draft rules have been uploaded on the website on 01-11-2019 seeking comments of all stakeholders including general public regarding various provisions of the Act. In the proposed (Central) wage rules, there is provision of working day of nine hours of work and that working day shall be so arranged that inclusive of the interval of rest, if any, shall not spread over more than twelve hours on any day. This provision is as per the existing Section 24 of the Minimum Wage (Central) Rules, 1950. There is a provision for fixation of basic rate of floor wage as per Section 9 of the Code on Wages, 2019 passed by the Parliament.

New schemes for unorganised sector

†1090. MS. SAROJ PANDEY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the names of new schemes which have been implemented by Government for the social security and economic development of the workers of unorganised sector during the last three years; and

(b) the State-wise details of workers from unorganised sector registered and benefited under such schemes throughout the country so far?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) In order to provide social security benefits to the workers in the unorganised sector, Government enacted the Unorganised Workers' Social Security Act, 2008.

In June, 2017, Government has converged Aam Admi Bima Yojana with Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY).

Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) provide insurance cover to unorganised workers.

†Original notice of the question was received in Hindi.